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of the House to the fact that the Hindu Munnani has already withdrawn the proposal.....

(Interruptions) That problem ends there.

(Interruption)

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Mr. Narayanasamy you have said it already, whatever he wanted to say he said it.....(Interruption).....Mr. Narayanasamy, please sit down (Interruption) Okay, he has said it. Mr. Inder Kumar Gujaral (Interruptions).....Mr Inder Kumar Gujaral (Interruptions).....Mr

THE MINISTER OF HOME AFFAIRS (SHR1 S. B. CHAVAN): Madam, may I say something?

SHRIS.B. CHAVAN: Madaoi, it is a matter of great concern to all of us that some of the fundamentalist organisations are trying to destroy the communal harmony in Pondicherry and in fact, it seems that the possibilities of its spreading in other are ascannot be ruled out and that is why I have specially written to all the Chief Ministers, including those of Pondicherry Tamil Nadu and roundabout areas, that if they want any assistance from the Central Government, we are prepared to give them but we would like to see that a situation as the hon. Member, Shri Baby, has said, like Ayodya, should not be created. We have become wise after the event. That is why we will not depend on any body's promise, that things are not going to take that kind of escape.

U. S. Protests to India

SHRI INDER KUMAR GUJARAL (Bihar): Madam, I would draw the attention of the House to a news in today's press—The

Hindu is before me-that the United States Charged' Affairs, has made a formal protest to the Ministry of External Affairs about the remarks made by the hon. Home Minister in the Lok Sabha. I, for one, support whatever the Home Minister has said because the situation is very serious and very strange. What are they objecting to? We are seeing for quite some time now in every turn of events the type of policy which began with Raphael's gaffe. as it is being called, Clinton's remarks in the U. N., Clinton's writing letters to various people who are trying to break Indis's integrity and their efforts to take off Pakistan from the list of terrorist States. Despite Pakistan's doings and also, at the same time its trying to withdraw the Pressler Amendment relating to the nuclear weapon that Pakistan now has, if my non, friend, the Home Minister, had taken the House into confidence—and he has told the Lok Sabha—and I hope he will tell us also that he is quite unhappy—and I think, there, he expressed the sentiments of the entire country - and he is unable to understand why the U. S. is going out of its way to bring India. U.S. relations under strain,-We could have joined him in expressing the sentiments of the country. We are seeing every day that everything is happening, for instance, the situation that has now emerged, We do not know what the objectives of the United States are, and that is what the Home Minister has said-and Lior one, with some background of foreign affairs, believe that all these acts, put together, do not mean only casual remarks. I am glad that the Government of India - and I hope he represents the Government of India's views is taking a serious view of it, particularly when the Under Secretary of State of America is coming here in a week or so-I am in favour of letting the diplomat's come here: I am not in favour of boycotting anything but I am also equally keen-and I want that in the light of the Resolution that has been passed here and also in the Lok Sabha, the views of the country must be firmly convyed. The Indian people, whatever our politics be, firmly stand for the integrity of India, the unity of India, the secular character of India and this, we will preserve with all sacrifice and with all emphasis.

प्रोफेसर विजय कुमार मल्होत्रा (दिल्ला) : उपसभाध्यक्ष महोदया, जो सवाल गुजराज साह्य ने उठाया है, मैं उनकी इस भावना के साथ सहस्रित

ब्यक्त करता बाहु। हो। होम मिनिस्टर साहब ने जोक लगा के अंदर जो अजान दिया था. मेरा तो विचार यह है कि यह उससे भी और ज्यादा सख्त होता चाहिए या । अमरोका के राष्ट्रपति ने जिस तरह से गंजाब के बारे में, कश्मीर के बारे में वक्तव्य दिए हैं, जिस तरह से उन्होंने भारत विरोजी जो आतंकवादी हैं. उनको बढावा देने को कोशिश को है वह निन्दनीय है और मानवा-विकारों के भामले में अमरीका को अपने गिरेबान में मंह डालकर देखना चाहिए या कि अगरीका मान्त्राधिकारों की हता िस प्रकार से और कहां-कहां कर रहा है। भारत इस समय मानवा-बिजा**रों** की दिल्ट में, दुदिया में आयद ही कोई देण ऐसा है: जिसमें नामशाधिकारों की रक्षा ऐसे की जाती हो, जैसे कि भारत में को जाती है। क्लिटन साहब को यह भूज जाना चाहिए कि बे सारी दिविया के संख्वान है और सारी दिविसा पर राज कर रहे हैं और जिस भी देश की चाहे, वे धमको के स्वर में उपदेश दे सकते हैं या इस प्रकार से उसको नीचा दिखा सकते हैं।

होम निनिस्टर भाहब ने जा खुछ कहा है हुन उसका परा समर्थन करते हैं। यह सारा अब्ह जो 80-90 करोड़ का राष्ट्र है, यह एक स्वर से भारत के जांतरिए सामनों में किसी भी इसरे देश जा दखन, वह चाहे अमरीका हो या और कोई हो, उसको सहत नहीं ारेगा और हीन मिनिस्टर जाहब को और हमारे प्रधान मंत्री को यह बात अमेरी ता को, उसके राष्ट्रपति को आंर दुनिया को स्पण्ट जर देनों चाहिए कि भारत को स्पतंत्रता, भारत की एकता और अबंडता के ऊपर पाकिस्तान जो आंतरुवादी हमले उर रहा है, आंतकवाद के बाध्यम से आई० एस० आई० जो कुछ कर रहा है, उसको जो भी बढ़ावा देगा उसको दश्यनी का जार्रवाई समझा जाएगा, वह भारत विरोबी जार्रवाई होती, इसको उन्हें स्पष्ट करना चाहिए।

SHRI ASHOK MITRA (West Bengal):
Madam, Vice-Chairman, this is a very
erious matter, I think all of us unitedly
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must tell the United States Government that India does not belong to them, India belongs to India and it will continue to belong to India. In this connection, I would like to invite the attention of the Minister of Home Affairs to a very grave development which has been going on in the country for the past three years. The United States Government has issued advertisements. In our newspapers inviting information about Indian citizens who are supposed to be conspiring against the United States Government. Madam, one remote judge in some remote circuit in the United States has given a verdict that American Intelligence agents have the right to arrest any citizen of any country in the world if such a person is conspiring in the United States. That judge claimed that even an Indian, from the soil of India, can be arrested and taken to the United States for trial. Madam, we should not tolerate this kind nonsense. Some months ago I put a question to the Minister for External Affairs and asked, "What is he doing about it?" I did not get any satisfactory answer. wish the Government would now take this matter seriously.

Madam, kindly give me one more miniute. This particular Charge d' Affairs of the United States of America was some years ago, the Consul-General in Calcutta. I had occasion to make a speech in Calcutta critieing the drug culture which the States is propagating to the entire world This gentleman wrote me a threatening ictier. I would demand that all citizens of india must have the protection of our Government against outsiders who threaten us on our own soil. I hope the Minister of Home Affairs would come out with a categorical statement on such matters.

SHRI JAGESH DESAI (Maharashtra): Madam, Vice-Chairman, I compliment the Home Minister for making a very firm and bold statement. I feel that the message must have gone to the Clinton administration that this kind of an interference in India's internal affairs would not be tolerated by the people of this country. The whole country is united on this issue.

This nonsense will not be tolerated by the people of this country. And Gujaral-

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it asked, "What is the object of the U.S.?" It is very, very clear. The U.S.A. does not want a strong India. Soviet Union has disintegrated and, now, there are only two powers, that is, China and India. They want to weaken India by encouraging this kind of terrorist activities in India. I am sure that the Government of India will never succumb to any pressure of the U.S. or any other country which is going to nterfere in the affairs of our country. I compliment the Home Minister once again. ... (Interruptions)...

SHRI KAMAL MORARKA (Rajasthan): Including the Finance Ministry.

SHRI JAGDESH DESAI: Why do you talk of Finance Ministry now? I shall, however, say that we have shown in the Budget itself that we want to pay the debts.

SHRI MAKHAN LAL FOTEDAR (Uttar Pradesh): You only congratulate the Home Minister.

SHRI JAGESH DESAI: I am sure that the voice of this country will be heard by the U.S. and that they will not peke their nose into the affairs of this country.

विपक्ष के नेता (श्री सिकन्दर बख्त) : सदर साहिबा, अमेरिका का हिन्दुस्तान जी तरफ जो एटीट्यूड है, मैं उस सिलसिले में कश्मीर पर बोलते हुए अपने ख्यालात तफसील के साथ रख चुका हूं, आपके सामने दोहराना नहीं चाहता। लेकिन अभी-अभी आनरेबिल मेंबर अशोक निज्ञ ने एक बात कही है। मैं जरूर जानना चाहूंगा कि कौन से अखबार में इस किस्म की बात या इस किस्म का इक्शहार आया है ? अगर वे मेहरबानी करके हमें बताएं तो बड़ा करम होगा।

SHRI ASHOK MITRA: It is the "Cal-cutta Statesman".

SHRI SIKANDER BAKHAT: Do you have a copy of that?

SHRI ASHOK MITRA: I can provide a copy of that. I am so grateful. Thank you.

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): Madam, I am

highly thankful to the hon. Members who are supporting the stand that I have taken in the Lok Sabha. I am not aware as to what kind of a protest letter Charged' Affairs of the office of the U.S.A. has come to the External Affairs Ministry nor will it be proper for me to even divulge as to what contains, though I am not aware of it. The kind of letter that I got is totally different from what the hon. Member was mentioning. So, the question of protest will arise if they are prepared to deny the facts, what I stated was based on the facts available with us. Let them say that President Clinton did not make such a of statement. Let them also say that President Clinton did not make the kind of statement that was widely reported by all the newspapers as having been made by him when the Pakistan Ambassador presented the credentials to him. Let them say that both the statements are not correct. If the statements are correct, then what is it that they are trying to protest? I still have a right to ask them. The Instrument of Accession of Kashmir cannot be questioned by anyone in the entire world community. They have no business to question it. And if they know a little bit of international diplomacy, the fact that we have gone as a complainant to the U.N.O. clearly shows our sovereignty over the area beyond any doubt. And, if Mr. Clinton or, for that matter, any other officer wants to say that the instrument of Accession is not acceptable to them, I can say with all the force at my command, that there can be no force in the world which can possibly say that Jammu and Kashmir is not a part of India, and we will never accept that position. This matter is absolutely clear, There can be no doubt about it. If I have any wrong information, they, certainly, have a right to correct me. But if the information is correct, what is there to protest? Or, what else is it? Is it or is it not interference in our internal affairs? If there is any interference. in the internal affairs of our country, certainly, we have a right to say, "You are trying to interfere in our matters. You have no right That we have pointed out to interfere." There is nothing wrong about it. There are also other statements made by others. After having said about President Clinton, I don't think I should clarify our position about Robin Raphael and other officers who were saying something. About the Charge d'Affaire's statement, I am not aware of the diplomatic niceties involved. But, there also, what I stated on the floor of the House is 100 per cent correct. When the three Senators of the Republican Party were with me, they clearly stated that this was not the US Government's Then, what else is it when Robin Raphael says, 'if it is agaist the US Government's policy' and the Charge d'affaires says. 'this is the US Government's policy'? To say now, 'No, no, I did not mean that', I think, is a different matter. Interpretation is a matter which you can indulge in any way. I have no objection to that. About the point which the hon. Member, Shri Ashok Mitra, has raised that the Church or whosoever has given this kind of advertisement, I cannot object to any institution giving any kind of advertisement to a newspaper. But let somebody come here and try to arrest an Indian citizen against the wishes of the Government of India, we will show them what the Indian law is. We will never tolerate this. The Indian Government will definitely be very firm. No Government on earth can tolerate this. Even if a citizen has committed a mistake even if he is a criminal, there are Extradition Treaties and according to the law, one has to act. If they take the law into their own hands and say that we can arrest anyone. we would not like to see that situation. I don't think that we can put up this kind of bullying if somebody wants to do. I don't know who is involved. But this is the legal position. I am not saying against anyone.

Need to Declare National Holiday on the Birthday of Dr. B. R. Ambedkar

श्रीमती सत्था बहिन (उत्तर रदेण) : उपसभाष्यक्ष महोदया, यह बड़ी अच्छी बात है, बड़े सौभाग्य की बात में समझती हं कि मानव संसाधन विकास मंत्री यहां बैठे हुए हैं और वे मेरी इस अत्यंत महत्वपूर्ण बात की तरफ ध्यान देंगे कि 14 अप्रैल को बाबा साहव डा॰ अम्बेदकर की जयंती औ रही है और ये दिन ऐसा है जब संविधान निर्माता और सामाजिक स्याय के जनक, दिलतों के आराध्य देव वावा साहब डा॰ अम्बेदकर की जयंती सामाजिक

गहत्व की दृष्टि से सभी वर्गों के लिए खास तौर से दिलत वर्ग के लोगों के लिए बहुत ही भहत्वपूर्ण है और इस दिन सब लोग अपने घरों से छोटे-बड़े, बच्चे-बूदे, सभी बाबा साहब के प्रति श्रद्वांजलि अपित करने के लिए निकलते हैं।

मेरा अनुराध है माननीय मंत्री जी से और किन्द्र सरकार से कि इस दिन को यानी हर 14 अप्रैल को राष्ट्रीय पर्व घोषित किया जाए वाकि लोगों को सुविधा हो जाने में और उन के प्रति श्रद्धांजिल अपित करने में। मेरा अनुरोध है कि इसको राष्ट्रीय पर्व घोषित किया जाए और इसे राष्ट्रीय पर्व घोषित किया जाए और इसे राष्ट्रीय पर्व की तरह सरकारी कार पर केन्द्र सरकार और राज्य सरकार के तालुका लेवल और जिला लेवल पर यभी परकारी दफ्तरों में मनाया जाना चाहिए। इसी तरह स्कूलों में भी मनाया जाना चाहिए चाहे वे मान्यता प्राप्त हों या प्राइवेट स्कूल हों। इस तरह का एक निर्देण सरकार की तरफ से जाना चाहिए।

दूसरी बात मैं यह कहना चाहती हूं कि बावा साहब डां० अम्बेदकर की तम्बीर हर सरकारी कार्यालय में, हर राज्य के हर सरकारी कार्यालय में अनिवार्य रूप से लगाई जानी चाहिए। यह मेरा अनुरोध है और मैं समझती हूं कि यह एक अत्यंत महत्वपूर्ण विषय है और दिलतों के लिए बड़ा संवेदनशील विषय है। मुझे आशा है कि इस पर माननीय मानव संसाधन विकास मंदी ध्यान देंगे और इस बारे में आवश्यक निर्देण जारी करेंगे।

श्री आनंद प्रकाश गौतम (उत्तर प्रदेश) महोदया मैं सत्या बहिन के कथन का समर्थन करता हूं और मांग करता हूं सरकार से कि 14 अप्रैल से हफ्ता भर पहले तक तुरंत इस संबंध में कोई निर्देश विभागों को जारी करवा दें ताकि इसको कार्यान्वित किया जा सके।